CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 56 of 2005
(In O.A. No. 789 of 2004)

Jabalpur, this the 17th day of November, 2005

Mrs. Kiran Pachehara (Plawat) .... Applicant

Versus

Union of India & ors. .... Respondents

O R D E R (In Circulation)

By Madan Mohan, Judicial Member –

This Review Application has been filed to review the order passed by the Tribunal on 13th September, 2005 in OA No. 789 of 2004.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of **Union of India** Vs. **Tarit Ranjan Das**, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order."

3. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"